

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

31. C.P. (IB)/98(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Prudent Arc Limited  
Vs  
Mahesh R Shetty

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Mr. Harsh Behany a/w Ms. Atiksha Jain, Ld. Counsel for the Financial Creditor present through Physical mode. Mr. Mohammed Varawala i/b Ms. Rubina Khan, Ld. Counsel for the Resolution Professional present through virtual mode. Mr. Rahul Sarda a/w Mr. Chirag Sarawgi, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Ld. Counsel for the Financial Creditor filed rejoinder in this matter without getting permission from this Bench. Hence, the rejoinder is not considered.
3. Heard both the Counsel at length and perused the records.
4. **Reserved for orders.**

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**